## **<u>HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD</u></u>**

## ROC.No. 2300/SO/2024

## <u>Date: 31-12-2024</u>

## **PRACTICE DIRECTION**

Sub:- High Court for the State of Telangana – Letter received Assistant Registrar, Supreme Court of India - Forwarded copy of the judgment dated 23.10.2024 in Wit Petition (Civil) No 1082 of 2020 between Suhas Chakma Vs Union of India & Ors – Regarding issuing of Practice Directions appending certain information to the Judgment – Practice Directions issued - Reg.

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In compliance with the judgment of the Hon'ble Supreme court of India dated 23.10.2024 passed in Writ Petition No. W.P. (C) 1082/2022 between between Suhas Chakma Vs Union of India & Ors, the Hon'ble the Chief Justice has been to issue the following Practice Directions for information and compliance by this Court as well as District Courts in the State.

"The High Court or the District Court as the case may be, while furnishing the copy of the judgment of conviction/ dismissal/reversal of acquittal/dismissal of bail applications, shall append a coversheet to the judgment informing the convict about the availability of free legal aid facilities for pursuing higher remedies. The coversheet shall set out the contact address and phone number of the legal Services Authority/Committee attached to the court for seeking appropriate guidance. Similar information shall be made available in the notices issued to the respondents by the concerned courts in appeals against acquittal."

The Practice Directions shall come into force with immediate effect.

Therefore, all the Judicial Officers in the State are hereby directed to follow the above Practice Directions scrupulously.



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- 1. The Registrar (Judicial-I), High Court for the State of Telangana.
- The Registrar (Judicial-II), High Court for the State of Telangana. (With a request to issue necessary instructions to the concerned sections for complying the orders).

- 3. All Registrars, High Court for the State of Telangana. (for information).
- 4. All Unit Heads in the State (with a request to certified the same to all the Judicial Officers in your Unit).
- 5. The Director Telangana State Judicial Academy, Secunderabad.
- 6. The Member Secretary Telangana State Legal Authority, Hyderabad.
- 7. The Secretary, High Court Legal Services Committee, Hyderabad.
- 8. The Section Officers, Current Section, Spl. Cell Section, Court Officers' Section, E-Section and O.P.Cell.